

[Shri Sanjay Ghose]

Notification No. G.S.R. 2091 in Gazette of India dated the 7th August, 1976.

(iv) The Indian Administrative Service (Pay) Sixteenth Amendment Rules, 1976, published in Notification No. G.S.R. 2092 in Gazette of India dated the 7th August, 1976.

(v) The All India Services (Death-cum-Retirement Benefits) Seventh Amendment Rules, 1976, published in Notification No. G.S.R. 2143 in Gazette of India dated the 7th August, 1976.

[Placed in Library See No. LT-11208/76].

(4) A statement (as on 20th August, 1976) (Hindi and English versions) showing the decisions taken on certain recommendations in the various Reports of the Administrative Reforms Commission and the implementation of these decisions. [Placed in Library. See No. LT-11209/76].

NAVY (PENSION) NINTH AMDT. REGULATIONS, 1976

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): I beg to lay on the Table a copy of the Navy (Pension) Ninth Amendment Regulations, 1976 (Hindi and English versions) published in Notification No. S.R.O. 2Q1 in Gazette of India dated the 14th August, 1976, under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-11210/76].

PUBLIC NOTICES RE. IMPORT POLICY FOR NEWSPRINT FOR 1976-77 AND ENTITLEMENT TO NEWSPAPERS/PERIODICALS ETC. OF NEWSPRINT

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DEHARAM BISHI SINHA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):—

(1) Public Notice No. 76-ITC (PN)/76 dated the 2nd August, 1976 containing the Import Policy for newsprint for the year 1976-77.

(2) Public Notice No. 1-PR-NP/76 dated the 2nd August, 1976 notifying the basis of entitlement to newspapers/periodicals and other consumers of newsprint.

[Placed in Library. See No. LT-11211/76].

ANNUAL REPORT OF UGC FOR 1974-75

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the University Grants Commission for the year 1974-75, under section 18 of the University Grants Commission Act, 1956. [Placed in Library. See No. LT-11212/76].

12.24 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 24th August, 1976, agreed without any amendment to the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Second Amendment) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 19th August, 1976."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on

the 24th August, 1976, agreed without any amendment to the Indian Iron and Steel Company (Acquisition of Shares) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 19th August, 1976."

(iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Contingency Fund of India (Amendment) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 17th August, 1976, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.25 hrs.

COMMITTEE ON THE WELFARE
OF SCHEDULED CASTES AND
SCHEDULED TRIBES
FIFTY-SECOND REPORT

SHRI NIHAR LASKAR (Karimganj): I beg to present the Fifty-second Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Home Affairs—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Delhi Administration.

12.25-1/2 hrs.

COMMITTEE ON GOVERNMENT
ASSURANCES

SEVENTEENTH REPORT

SHRI VIRBHADRA SINGH (Mandi): I beg to present the Seventeenth

Report of the Committee on Government Assurances.

CHILD MARRIAGE RESTRAINT
(AMENDMENT) BILL*

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): I beg to move for leave to introduce a Bill further to amend the Child Marriage Restraint Act, 1929 and make certain consequential amendments in the Indian Christian Marriage Act, 1872, and the Hindu Marriage Act, 1955.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Child Marriage Restraint Act, 1929 and to make certain consequential amendments in the Indian Christian Marriage Act, 1872 and the Hindu Marriage Act, 1955".

The motion was adopted.

SHRI H. R. GOKHALE: I introduce the Bill.

12.26 hrs.

LABOUR PROVIDENT FUND LAWS
(AMENDMENT) BILL*

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY): I beg to move for leave to introduce a Bill further to amend the Coal Mines Provident Fund, Family Pension and Bonus Schemes Act, 1948, the Employees' Provident Funds and Family Pension Fund Act, 1952, the Wealth-tax Act, 1957 and the Income-tax Act, 1961.

Mr. SPEAKER The question is:

"That leave be granted to introduce a Bill further to amend the

*Published in Gazette of India Extraordinary, Part II, section 2, dated 25-8-1976.